GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 959 TO BE ANSWERED ON 28.07.2015

IMPLEMENTATION OF RECOMMENDATIONS OF SACHAR COMMITTEE REPORT

959. SHRI DEREK O' BRIEN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Government has accepted the Sachar Committee recommendations in their entirety;
- (b) if not, the reasons for not accepting some of the recommendations;
- (c) the status of consideration and implementation of the recommendations; and
- (d) the expected timeline for full implementation of all recommendations of the Committee?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a) & (b): The Sachar Committee submitted its report on 17th November, 2006. The Ministry of Minority Affairs circulated the recommendations / suggestions, contained in the report, to the concerned Ministries / Departments for examination and comments. Later, each recommendation was discussed in various rounds of inter-ministerial meetings. After detailed discussions, the Government accepted 72 recommendations out of 76 recommendations made by the Committee. Out of the remaining 4 recommendations, 3 recommendations were not accepted and 1 (one) recommendation was deferred.

For administrative convenience and effective implementation of 72 accepted recommendations, the Government took 43 decisions by clubbing the recommendations of similar nature in the following focus areas:

- (i) Education (15 decisions)
- (ii) Skill Development of Minorities (2 decisions)
- (iii) Access to credit (6 decisions)
- (iv) Special development initiatives (2 decisions such as Multi-sectoral Development Programme and Jawaharlal Nehru National Urban Renewal Mission)
- (v) Measures for affirmative action (4 decisions such as Setting up of National Data Bank and Assessment & Monitoring Authority, etc)
- (vi) Protection and Management of Waqf Properties (4 decisions), and,
- (vii) Miscellaneous (10 decisions such as Prevention of Communal Violence, Delimitation Act, Sensitization, Multi-Media campaign etc.)
- (c) & (d): The responsibility for implementation of these decisions has been given to Ministry of Minority Affairs and the concerned Ministries/Departments. Follow up action on all 43 decisions has been taken by the Government. Most of the decisions have already been implemented. The follow up action on remaining decisions is of on-going nature and their progress is monitored on regular basis by the Ministry of Minority Affairs. The text of each recommendation, the details of each accepted recommendation, the details of decision taken and their up-to-date status, are available on the website of this Ministry www.minorityaffairs.gov.in.
